

LEAVE OF ABSENCE TO SHRI K. S. MALLE GOWDA

MR. DEPUTY CHAIRMAN: I have to inform Members that I have received the following letter dated the 5th August, 1978, from Shri K. S. Malle Gowda:

"I desire to bring to your kind notice that I will be leaving for USA on 9th August, 1978 and will be absent from India for about 3 months. I pray leave of the House to be absent from the House for the remaining part of this Session."

Is it the pleasure of the House that permission be granted to Shri K. S. Malle Gowda for remaining absent from the meetings of the House during the remaining part of the current (106th) Session?

(No honourable Member dissented)

MR. DEPUTY CHAIRMAN: Permission to remain absent is granted.

BILLS INTRODUCED

The Constitution (Amendment) Bill, 1978.

(Insertion of new artical 371G).

SHRI SHIVA CHANDRA JHA (Bihar): Sir, I beg to move for leave

to introduce a Bill further to amend the Constitution of India.

The question was put and the motion was adopted.

SHRI SHIVA CHANDRA JHA: Sir, I introduce the Bill.

THE CONSTITUTION (AMENDMENT) BILL 1978

(Substitution of article 371)

SHRI S. K. VAISHAMPAYEN (Maharashtra): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

The question was put and the motion was adopted.

SHRI S. K. VAISHAMPAYEN: Sir, I introduced the Bill.

ALLOCATION OF TIME FOR DISPOSAL OF GOVERNMENT AND OTHER BUSINESS

MR. DEPUTY CHAIRMAN: I have to inform Members that the Business Advisory Committee at its meeting held today, the 1th August, 1978, allotted time as follows for Government Legislative and other Business to be taken up during the week commencing Monday, the 14th August, 1978:—

Business	Time Allowed
1. Discussion on the Textile Policy	1 day—on Monday, the 14th August, 1978
2. Discussion on the Education Policy of the Government of India.	1 day—on Wednesday, the 16th August, 1978
3. Statutory Resolutions seeking disapproval of the Delhi Police Ordinance, 1978 and consideration and passing of the Delhi Police Bill, 1978, as passed by the Lok Sabha.	2 hrs.

**THE ALIGARH MUSLIM UNIVERSITY (AMENDMENT) BILL, 1977—
Contd.**

MR. DEPUTY CHAIRMAN: We will now take up Private Members' Legislative Business. Shri Triloki Singh had not concluded his speech, last time.

SHRI TRILOKI SINGH (Uttar Pradesh): Mr. Deputy Chairman, before

I make my submission on the Aligarh Muslim University (Amendment) Bill which is under discussion and for which I had moved a motion that the said Bill might be taken up for consideration, I want to submit that I find myself in such a difficult situation which I believe, is unprecedented in the history of Parliament.